Revised Public Announcement for the attention of the equity shareholders of SQL Star International Limited

This Revised Public Announcement is in continuation of, and should be read in conjunction with, the Public Announcement dated July 12, 2005 (the "PA") issued by Indian Overseas Bank, Merchant Banking Division as Manager to the Offer on behalf of M/s Super Star Exports Private Limited, M/s Padmavatiasha Properties and Projects Private Limited and Mr. N R Ganti (the "Acquirers"), to the shareholders of SQL Star International Limited ("SQL"), pursuant to Regulations 10 and 12 of and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto up to the date of the PA (the "SEBI Takeover Code"). **The terms used but not defined in this Revised PA shall have the same meanings assigned to them in the PA and the Letter of Offer.**

The Shareholders of the Target Company may please note the following changes/ amendments mentioned under points 1 to 10 below as per comments given by CFD/DCR/AK/TO/47089/2005 dated 16.08.2005, a copy of which will be available in the file containing "Material Document for Inspection":

1. Revised schedule of activity:

Activity schedule

Activity	***Original Schedule***	***Revised Schedule***
Public Announcement Date (PA)	12th July, 2005, Tuesday	12th July, 2005, Tuesday
Specified Date	11th August, 2005, Thursday	11th August, 2005, Thursday
Date by which Letter of Offer to be dispatched to Shareholders	26th August, 2005, Friday	26th August, 2005, Friday
Offer opening Date	5th September, 2005, Monday	2nd September, 2005, Friday
Offer Closing Date	26th September, 2005, Monday	21st September, 2005, Wednesday
Last date for revising the Offer Price/number of shares	15th September, 2005, Thursday	12th September, 2005, Monday
Last date for a Competitive Bid	2nd August, 2005, Tuesday	2nd August, 2005, Tuesday
Last date of communicating rejection / acceptance and payment of consideration for accepted tenders	11th October, 2005, Tuesday	6th October, 2005, Thursday
Last date for withdrawing acceptance from the Open Offer	21st September, 2005, Wednesday	16th September, 2005, Friday

2. M/s Super Star Exports Private Limited, M/s Padmavatiasha Properties and Projects Private Limited and Mr. N R Ganti, as and when they exercise the option to convert all the warrants in to equity shares, but not before 6th October 2005, being expiration of fifteen days after the closure of the Open Offer, within 18 months as per SEBI DIP Guidelines for Preferential Issues (DIP Guidelines Chapter XIII para No 13.2.1) from the date of allotment of warrants, will be entitled to get 35.96% of the voting right of the Target Company

3. The Acquirers are making an offer to the Public to acquire 32,04,000 fully paid up equity shares ("Shares") (the "Offer Size"), of the Target Company representing 20% of the fully paid up equity capital/Voting Right as at the expiration of fifteen days after the closure of the Public Offer, from the shareholders of "SQL", the Target Company, at a price of Rs. 41/- (Rupees Forty one only), ("Offer Price "), per fully paid up equity share, payable in cash, subject to the terms and conditions mentioned hereinafter.

4. If the aggregate of the valid responses to the Open Offer exceeds the Open Offer size of 32,04,000 fully paid-up Equity Shares of the Target Company (representing 20% of the fully paid up Equity Capital /voting rights as at the expiration of fifteen days after the closure of the Public Offer from the shareholders of the Target Company), then the Acquirer shall accept the valid applications received on a proportionate basis in accordance with Regulation 21(6) of the SEBI (SAST) Regulations. The Shares of the Target Company are compulsorily traded in dematerialised form and hence minimum acceptance will be one Share.

5. The shares of the Target Company are listed on The Stock Exchange, Mumbai , The Stock Exchange, Hyderabad and The Stock Exchange, Delhi. Based on the information available, the Shares of the Target Company are frequently traded on The Stock Exchange, Mumbai, but the shares are infrequently traded on The Stock exchange, Hyderabad and The Stock Exchange, Delhi. As the share of the Target company are infrequently traded on The Stock exchange, Hyderabad and The Stock Exchange, Delhi, both the Regulations 20(4) and 20 (5) of SEBI (SAST) regulation is attracted.

Source: (www.bse-india.com) within the meaning of Explanation (1) to Regulations 20(4) and 20(5) of the SEBI (SAST) Regulations

6. The offer price of Rs 41/- (Rupees Forty One only) per Equity Share is justified in terms of Regulations20 (4), 20(5) and 20 (11) of SEBI (SAST) Regulations, 1997 in view of the following:

This Offer Price is highest of the (a) the average of the weekly high and low of closing prices for Shares of the Target Company on BSE for the last 26 weeks ending 7th July, 2005– Rs 21.59/- (b) the average of the daily high and low of prices for Shares of the Target Company on BSE for last two week period ended 7th Jyly, 2005 – Rs 38.76/- (c) the highest price paid by the Acquirers or persons acting in concert with him for acquisition, if any, including by way of allotment in a public or rights or preferential issue during the last 26 weeks- NIL (d) the negotiated price, if any- NIL and (e) the price at which shares of the Target Company are being proposed to be issued to the Acquirers under the Preferential Issue- Rs 40/-

f) Other Parameters based on the audited accounts of SQL as on 31st December, 2004	
Return on Net worth	Negative
Book Value per share	19.38
Earnings Per Share	Negative
Price/Earnings Ratio	Negative

The price is justified in accordance with Regulations 20(4), 20(5) and 20(11) read with explanation (ii) to the same.

The Offer price is Rs 41/- which is highest of the above and hence, the Offer price is justified.

7. The total fund requirement for the Open Offer is Rs. 13,13,64,000/- (Thirteen Crores Thirteen Lakhs Sixty Four Thousand Only) assuming that the entire Open Offer is accepted.

8. In accordance with Regulation 28 of the Regulations, the Acquirers have created an Escrow Demat Account on 11th July, 2005 with Indian Overseas Bank, Depository services, DR Radhakrishnan Salai Mylapore Chennai-600 004 for Rs 452.60 lakhs being more than 25 % of the Consideration payable under the Open Offer by way of Deposit of listed shares with a margin of 25%. The Acquirers have also made a cash deposit of Rs 11,08,640 on 11.07.2005 and Rs 2,05,000 on 22nd August, 2005 aggregating to Rs 13,13,640/- being 1% of the Offer amount with Indian Overseas Bank, Commercial & Institutional Credit Branch, DR.RadhaKrishnan Salai, Mylapore Chennai-600 004 and marked a lien in favour of the Manager to the offer.

9. Details of Securities deposited with Escrow Demat Account

a)

S.NO	NAME	QUANTITY	FACE VALUE	PAID UP VALUE	MARKET VALUE ON 11.07.2005	MARGIN @ 25%
1	Vaibhav Gems Limited	1 85 000	10	18, 50, 000	4,52,60,250	1,13,15,062
	VALUE AFTER MARGIN @25%				3,39,45,188	

10. The acquirers have empowered the Manager to the Offer to realise the value of the securities by sale or otherwise in terms of the SEBI (SAST) Regualtions, 1997.

The Acquirers accept responsibility for the information contained in this Revised Public Announcement. The Acquirers are responsible for the fulfillment of their obligations under the SEBI (SAST) Regulations.

ISSUED BY: MANAGER TO THE OFFER

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Date: 29/08/2005
Place: Chennai